

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **08.11.2023** THROUGH VIDEO CONFERENCING

**PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)**

IN THE MATTER OF : Jeppiar Furnace & Steels Pvt Ltd

MAIN PETITION NUMBER : CP/17/2018

(IA/MA) APPLICATION NUMBERS

IA/09/2019; IA/375/2020

ORDER

IA/09/2019: Applicant is represented by Ld. Counsel Ms. Dixshita. Respondent is represented by Ld. Counsel Mr. Jerin Asher Sojan.

2. Pleadings are complete in the matter.

3. Ld. Counsel for the Applicant seeks adjournment, stating that argument counsel is not available.

4. We find that even on the last date of hearing, Petitioner/Applicant counsel was not available.

5. Adjournment sought by the Petitioner is granted subject to cost of Rs. 10,000/- (Rupees Ten Thousand only) to be deposited in Prime Minister National Relief Fund.

6. List the application on **03.01.2024** for hearing.

7. **IA/375/2020:** Applicant is represented by Ld. Counsel Mr. Jerin Asher Sojan. Respondent is represented by Ld. Counsel Ms. Dixshita.

8. List the application along with IA/09/2019 on **03.01.2024** for hearing with IA/09/2019.

— Sd —

**[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)**

— Sd —

**[SANJIV JAIN]
MEMBER (JUDICIAL)**